

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 193 of 2020

IN THE MATTER OF:

Ashwani Setia

...Appellant.

Versus

Bhawani Industries Pvt. Ltd. & Another

...Respondent.

Present:

For Appellant: Ms. Radhika Rai, Advocate.

**For Respondent: Mr. Harsh Garg and Mr. Pulkit Goel,
Advocates for R-2.**

ORDER
(Virtual Mode)

16.03.2021 The Learned Counsel for the Appellant-Director of the Corporate Debtor-Textlene Forge Pvt. Ltd. submits that this Appeal was filed against admission of C.P. (IB) No. 344/Chd/Pb/2018. The Learned Counsel states that after following procedure under Section 12A of IBC, the Adjudicating Authority (NCLT, Chandigarh Bench, Chandigarh) has allowed I.A. No. 490 of 2020 and the Original Operational Creditor has been allowed to withdraw the Application under Section 9 of IBC and the Application under Section 9 has been withdrawn. Learned Counsel electronically sends copy of the concerned Order. The Same is taken on record and marked as 'X' for identification.

Learned Counsel for the Appellant submits that in view of such developments, she has instructions from the Appellant to withdraw the Appeal.

The Appeal is disposed as withdrawn without liberty to challenge the same Impugned Order.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./nn.